

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 1267/2020

(Arising out of impugned final judgment and order dated 27-03-2019 in CRLA No. 98/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

TAHSIN AHMAD

Respondent(s)

(IA No.12879/2020-CONDONATION OF DELAY IN FILING and IA No.12880/2020-EXEMPTION FROM FILING O.T.)

Date : 27-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Vinod Diwakar, AAG for U.P.
Mr. B.N. Dubey, Adv.
Mrs. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application for condonation of delay as well as on the Special Leave Petition, returnable within four weeks.

Dasti, in addition, is permitted.

Signature Not Verified


DEEPAK SINGH)
Date: 2020.01.27
17:02:41 (IST)
Reason:
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)